

use of sub-standard laboratory equipments in some technical colleges in Karnataka; and

(b) if so, what steps Government propose to take to raise the teaching standard and also to provide better laboratory equipments to the students?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). In Karnataka, there are four unapproved Engineering Colleges which have been granted affiliation by the Universities in the State against the specific advice of all India Council for Technical Education. The Central Government or the State Government have no control on these colleges so as to ensure maintenance of standards in accordance with the prescribed norms.

All other technical institution both at the degree and diploma levels are approved by the All India Council for Technical Education for development in accordance with the prescribed standards. Some of these Institutions have not completed as yet their development schemes due to inadequate resources made available for Government has been requested to utilise the available resources for the consolidation of these institutions in the first place

Technical Institutions in Karnataka

3120. SHRI K. MALLANNA: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) total number of technical Institutions in Karnataka which are recognised by the University Grants Commission and getting aid;

(b) what are the total number of seats in these institutions sanctioned by the Central Government;

(c) whether some institutions had admitted students more than the seats allocated to them by the Centre; and

(d) if so, the number of seats which have exceeded the sanctioned capacity and the action Government have taken/propose to take against such Institutions?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) There are only two technical institutions in the State of Karnataka—one a University Department and the other a deemed University—which are recognised by the University Grants Commission for giving financial assistance for specific purposes.

(b) The total number of seats for under-graduate courses sanctioned by the Central Government in these two institutions is 390

(c) and (d) The information is not readily available and is being collected

Inquiry Office in R.K. Asharam Marg, New Delhi

3121. SHRI V. G. IIANDE

SHRI U. S. PATIL;

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that C.P.W.D. enquiry office for K-Block Type 1 Multi storeyed quarters (clive square) R.K. Asharam Marg, New Delhi is not functioning properly and the minor complaints such as doors, roofs etc. are not attended to;

(b) whether it is also a fact that resident clerk and worker have not been posted in the Inquiry Office, to register complaints and remove minor faults after office hours;

(c) whether sweepers are not provided for cleaning lawns, staircase and even the dust bins/cement haudose have not been provided;

(d) whether there is any proposal under Government's consideration to provide sweeper for cleaning lawns and

staircases and dustbin/cement haudees for every four quarters in these blocks, and

(e) if so, the details thereof and what remedial steps Government propose to take in this regard?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b). Quarters in K-Block have been completed recently. Defects in such newly constructed quarters are got rectified through the contractor for a period of 6 months. For this purpose the complaints are to be lodged with the site office which is functioning in the locality. The staff of the CPWD posted on the site ensures that the defects are removed. Any urgent and immediate complaints after office hours are attended to by the regular CPWD enquiry office functioning at Havlock Square in DIZ Area

(c) to (e) Arrangements for cleaning the staircase etc are to be made by the residents themselves. Regular arrangements for sweeping other common areas in the colony would be made by the NDMC after the colony is handed over to them by CPWD. Till then cleaning of road bye-lanes and lawns after development would be done by the CPWD. Dust bins are provided at motorable point where the Municipal trucks can pick up garbage. There is no proposal to provide additional dust bins/cement haudees

Request from Karnataka Government for completion of Irrigation Projects

3122. SHRI S. R. REDDY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Karnataka Government has approached the Central Government regarding the completion of the irrigation projects which are lying pending; and

(b) if so, the details regarding the pending projects and the Central financial aid being sanctioned during the present financial year?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir. The Government of Karnataka have indicated an additional requirement of Rs. 17.85 crores during 1978-79 for certain major and medium ongoing projects in the State with a view to create additional potential and also for taking advance action.

(b) There are at present 23 major and 38 medium irrigation schemes taken up by the State Government for execution. The outlay approved for Karnataka State for irrigation sector for major and medium schemes for the current year is Rs. 68.06 crores.

Irrigation is a State subject and irrigation projects are executed and financed by the State Governments. Central assistance to the States is given in the form of block loans and grants, which is not related to any individual sector of development or project. There is, at present, no proposal for giving advance plan assistance during the current financial year.

Allotment of Government Accommodation to Non-journalists

3123. SHRI KANWAR LAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the names of the private individuals and their addresses, other than journalists, who have been allotted Government accommodation;

(b) how many of them were allotted Government accommodation a year back;

(c) what were the reasons for allotting the Government accommodation to them; and